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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL-APPLICATION NO.530-OF-1994

DATE-OF-ORDER:-21st-March,-1997

BETWEEN:

1. T.S.Mahara Bhushanam,
2. GVS Murthy,
3. E.Jayaraju,
4. P.Habibullakhan,
5. A.Mohan Rao,
6. M.Ramana,
7. K.Yesobu,
8. Ch.Ravi Kumar,
9. S.K.Dadavali,
10. P.Clarence,
11. Sk.Meer Hyder,
12. JSC Bose,
13. G.CH.Babu Rao,
14. P.Muniratnam,
15. Shaik Hussain,
16. KVN Raju,
17. T.Santha Rao,
18. CH.David Raju,
19. K.Jeeva Ratnam,
20. U.Manaiah,
21. KV Rama Rao,
22. N.Mark,
23. K.David,
24. G.Sanjeeva Rao,
25. K.Koteswara Rao,
26. K.Venkoji Rao.

.. APPLICANTS

AND

1. The Divisional Railway Manager,
South Central Railway,
Vijayawada,
2. The Sr.Divisional Personnel Officer,
S.C.Railway, Vijayawada,
3. The Sr.Divisional Electrical Engineer,
S.C.Railway, Vijayawada,
4. P.Madhava Rao,
5. P.Sureesh Kumar,
6. P.Durga Prasad Rao,
7. Md.Ayaz Basha,
8. CH.V.S.Subrahmanyam,
9. ANVS Suryanarayana,
10. IVSS Krishna,
11. PVVSN Murthy,
12. CH.Giridhar,
13. P.Ramchandra Rao,
14. R.S.Govinda Babu,
15. N.S.Chakradhar,



16. A.Ramakrishna Prasad,
17. B.Venkateswarlu Reddy,
18. B.Subrahmanyam,
19. A.Laxman Kumar,
20. K.Rama Rao,
21. A.Ravi Varma,
22. M.Hari Babu,
23. G.Venkat Rao,
24. G.Adaiah,
25. P.Prabhudas,
26. V.Pradeep Kumar,
27. Sajan John,
28. K.Roy Philips,
29. N.Krishna Mohan,
30. M.Shyam Prasad,
31. G.Prasada Rao,
32. H.Shanmugam,
33. KVN Umamaheswara Rao,
34. R.Nagesh Kumar,
35. R.Venkata Subbaiah,
36. E.Venkateshan,
37. A.Venkataramaiah,
38. N.Nagendra Pandian,
39. N.Ravindra Kumar,
40. CH.Mallikarjuna Rao,
41. V.Srinivas,
42. V.Srinivasa Rao,
43. G.Srinivas,
44. R.Suresh Kumar,
45. D.Shiva Prasad,
46. KVRK Murthy,
47. MVVSSRS Manyam,
48. R.Prabhu Das,
49. V.Harinath Babu,
50. PS Someswara Sharma,
51. R.Gowri shankar,
52. S.Siva Kumar,
53. Ch.J.Swaran singh,
54. K.Thirumal Dev,
55. Egi Eleezar,
56. Suresh Moti,
57. G.Thiagarajan,
58. K.Chanda Rout,
59. RVBV MBA Naidu,
60. B.Siva Kumar,
61. Vijiv George,
62. S.Ramesh,
63. KV shukalal,
64. T.Suresh,
65. K.Shyam,
66. B.Nagabhushana Rao,
67. B.Srihari Rao,
68. R.Srinivasa Rao,
69. S.Bhaskaran,
70. B.Venkataramana.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr.B.G.RAVINDER REDDY

COUNSEL FOR THE RESPONDENTS:Mr.N.R.DEVARAJ, Sr.CGSC

Mr. G. Ramadendran Rao for Ms
4 to 14, 16 to 25 & 70 (not present)

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

This OA is filed for the following reliefs:-

(i) To declare that the provisional seniority list NO.B/P-612/III/2/RG/Vol.VII, dated 18.6.93 declared as final seniority list by letter No.B/P-612/III/2/RG/Vol.VII dated 1.3.94, is illegal, arbitrary and contrary to the Indian Railway Establishment Manual and consequently to hold that the applicants are seniors to the respondents NO.4 to 70 in the category of First Firemen and to grant all consequential benefits;

(ii) To declare the appointment of R-4 to R-70 as First Firemen is illegal and set-aside the same; and

(iii) To declare that the applicants are entitled to be regularised in service with effect from 30.6.1992.

2. Though this OA is posted for dismissal today, none was present in the court. Mr.W.Satyanarayana for Mr.N.R.Devaraj was present. None for private respondents also.





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Copy to:-

1. The Divisional Railway Manager, S.C.Rly, Vijayawada.
2. The Sr. Divisional Personnel Officer, S.C.Rly, Vijayawada.
3. The Sr. Divisional Electrical Engineer, S.C.Rly, Vijayawada.
4. One copy to Sri. B.G.Ravindra Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. ~~One copy to Deputy Registrar(A), GAT, Hyd.~~
7. One spare copy.

g. m. g. Name Chandra Br; Advocate.

(1) Rsm/-

23/4/97

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDROBUD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESHWARI: M(J)

DATED: 21/3/92

ORDER/JUDGEMENT

R.A.C.P/M.A.No.

D.A. NO.

19
35794

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL DIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

